

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:1186  
ANSWERED ON:07.03.2007  
NON- COMPLIANCE OF FDI LIMIT  
Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether the telecom operators have not complied with the guidelines for an increased Foreign Direct Investment (FDI) limit of 74 per cent as reported in The Hindu dated December 22, 2006;
- (b) if so, the reasons therefor;
- (c) whether the Union Government has rewritten the FDI norms after the US and other countries expressed concern over norms relating to repair by remote access; and
- (d) if so, the steps taken by the Government to ensure security of the country?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD)

- (a) The existing telecom operators have been given time to comply with the conditions of Press Note 5 (2005) dated 03.11.2005 including security conditions up to 2nd April, 2007.
- (b) Does not arise in view of (a) above.
- (c) & (d) The Cabinet has set up a Group comprising of National Security Advisor, Cabinet Secretary; Secretary, Ministry of Home Affairs, Secretary, Ministry of Defence, Finance Secretary and Secretary, Department of Telecommunications, to examine the security conditions and safeguards concerning remote access to Public Switched Telephone Networks and make recommendations for any strengthening or changes required and their reflection in the guidelines for foreign direct investment.